

**TAMIL NADU COURT FEES REFUND (BY ORDER OF COURT) RULES, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS. (DR. V. A. SEYID MUHAMMAD): I beg to lay on the Table—

- (1) A copy of the Tamil Nadu Court Fees Refund (by Order of Court) Rules, 1976 (Hindi and English versions) published in Notification No. G.O. Ms 1328 in Tamil Nadu Government Gazette dated the 30th June, 1976, under section 78 of the Tamil Nadu Court Fees and Suits Valuation Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-11475/76].

**NOTIFICATIONS UNDER AIRCRAFT ACT, 1934**

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
  - (i) The Aircraft (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 978 in Gazette of India dated the 3rd July, 1976, together with an explanatory note.
  - (ii) The Aircraft (Third Amendment) Rules, 1976, published

in Notification No. G.S.R. 1201 in Gazette of India dated the 14th August, 1976 together with an explanatory note.

- (iii) The Aircraft (Fourth Amendment) Rules, 1976, published in Notification No. G.S.R. 1202 in Gazette of India dated the 14th August, 1976 together with an explanatory note.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-11476/76].

**PREVENTION OF FOOD ADULTERATION (4TH AMDT) RULES, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Preventive of Food Adulteration (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1417 in Gazette of India dated the 2nd October, 1976, under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-11477/76].

**REPORT Re. INTAKE OF SC/ST IN RECRUITMENT AND PROMOTION IN RAILWAYS**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ending 30th September, 1975. [Placed in Library. See No. LT-11478/76].